

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-22-2020**

Gawada Kunbi Velip & Dhangar
Federation Petitioner
Versus
State of Goa & Others Respondents

Mr. Nigel da Costa Frias, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for Respondent Nos. 1 to 4 and 6.

Mr. D. Lawande, Advocate for Respondent No. 5.

Mr. S. S. Kantak, Senior Advocate with Mr. Nikhil Vaze, Advocate for Respondent No. 7.

Coram:- DAMA SESHADRI NAIDU, J. & M.S. JAWALKAR, JJ.

Date:- 23rd June, 2020

P.C.

The petitioner's Counsel informs the Court that he has received the copy of the additional affidavit filed by the Director of Mines. In this context he wants time to take instructions and to file rejoinder, if any.

2. At any rate, the learned Standing Counsel for the Pollution Control Board informs the Court that in tune with this Court's earlier directions, the Pollution Control Board has

already established additional monitoring station which will function from today.

3. In the meanwhile, the Pollution Control Board will come up with its reply.

4. Post this matter after two weeks.

M.S. JAWALKAR, J.

DAMA SESHADRI NAIDU, J.

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